

॥ न्यायस्त्र प्रमाणं स्यात् ॥



**NATIONAL LAW UNIVERSITY DELHI**

**CENTRE FOR TRANSNATIONAL  
COMMERCIAL LAW**



**Courses in Business And Law for  
Entrepreneurs and Startups  
2024-2025**

## About the Courses

Start-ups are vital to the growth of the economy of our country. Governmental policies in the last few years aim to promote, entrepreneurship and innovations in all fields. While there is no dearth of fertile, innovative, and dedicated minds in our country, many startups often remain unable to take off or crash soon after take-off due to a lack of adequate knowledge about key legal issues. The course aims to address the latter by equipping the participants with practical insights into the what, how, and why of Law for Entrepreneurs. The course covers comprehensively all the major aspects applicable to a start-up to operate in India including how to raise external funding to scale your business.

This course provides the basics of entrepreneurial laws and some key practice aspects which will be very useful for non-lawyers and start-ups ecosystem. The course is divided into five modules, where the first two modules will make participants acquainted with foundational principles of commercial transactions and business entities. The course covers comprehensively all the major aspects applicable to a start up to operate in India including how to raise external funding to scale your business.

The certificate courses offered specialize in their respective areas of business and law. They are designed to help participants gain expertise in their respective areas of specialization.



## Key Objectives

The course aims to facilitate the participants with an in-depth understanding and hands-on approach in relation to the legal and practical aspects of insolvency and bankruptcy. It aims to discuss clear, coherent and speedy process for early identification of financial distress and resolution. It seeks to impart skills required to practice insolvency law with effective draftings & pleadings and negotiations with parties by providing a global outlook thereby encouraging the participants to engage in critical scholarship on issues of law and policy. It aims for the participants to attain a sound understanding of global debates in the fields of general, legal and professional ethics.

## Learning Outcomes

After completion of the course, students will be able to

- To know about the key legal steps of moving from an idea to an operating business
- To develop an understanding of the legal issues involved in starting an entrepreneurial venture
- To make informed decisions about the legal entity best suitable to their business model
- To know about key law-sensitive junctures in launching and growing a startup
- To provide adequate legal advice that gives an overview of the main issues facing a startup and gives suitable emphasis to the most relevant issues.

## Pedagogy

Virtual sessions on Learning Management System (LMS). The method of teaching shall be of blended nature with online live lectures and content. Focus upon Building Skills with Drafting and Simulation exercises

# Who are the courses designed for, and what are their benefits and career prospects?

- **Entrepreneurs:** Specially designed for those who are willing to start or work in startups/new ventures; this is a comprehensive self-help course for entrepreneurs.
- **Litigators:** Clients often approach litigators for commercial consultancy work. Learning practical aspects of business law is helpful in upgrading skill-sets.
- **In house-counsels:** This course will enable you to acquire highly specialized skill sets such as negotiating and drafting shareholder investment transactions, business structuring, import-export, tax compliance, internal policy frameworks, legal risk management, etc.
- **Lawyers who want to work in commercial law firms or become independent legal consultants for SMEs:** This course will help you to understand your work and client expectations better and give you an edge over peers.
- **Lawyers applying for or pursuing LLM:** Having a sense of the legal environment for businesses (especially the practical aspects) in India will give you a better perspective for pursuing an LLM in commercial laws.
- **Law Students:** Will learn practical skill sets that are not usually taught in law schools and universities but highly valued at law firms. This is likely to enhance prospects during the early stages of law firm career, at internships, and also the chances of converting internships into job offers.
- **Working Professionals/ Industry Executives:** Understanding of India business law can help in building better business, India being considered to be a high growth market and India specific business law skills are in high demand.
- Handle regulatory litigation effectively
- Develop persuasive arguments pertaining to commercial litigation matters in courts, with sectoral regulators, arbitral tribunals, mediations.

## Courses Offered

	<b>Courses in Business and Law for Entrepreneurs and Start-ups</b>	<b>Online</b>	<b>Fees (INR)</b>	<b>Sessions on Saturday 6:00 – 9:00 pm</b>
1	Diploma in Business and Law for Entrepreneurs and Startups (DBL) <b>(35 Credits)</b>	1 year	1,00,000	August 2024- July 2025
2	Certificate Course in Introduction to Contracts, Business Law, Basics of Entrepreneurship (ICCBE) <b>(7 Credits)</b>	10 weeks	25,000	August - October 2024
3	Certificate Course in Business Transactions and Regulations (BTR) <b>(7 Credits)</b>	10 weeks	25,000	October- December 2024
4	Certificate Course in Dispute Resolution (DR) <b>(7 Credits)</b>	10 weeks	25,000	January - March 2025
5	Certificate Course in Human Resources, Intellectual Property, Compliances, Policy (HRIP) <b>(7 Credits)</b>	10 weeks	25,000	March - May 2025
6	Certificate in Venture Capital, Securities Regulation, Corporate Governance (VSCG) <b>(7 Credits)</b>	10 weeks	25,000	May- July 2025

### Course Structure (1 Year Diploma Course)

**Module 1: Introduction to Commercial Contracts, Business Law, Basics of Entrepreneurship**

**Module 2: Business Transactions and Regulations**

**Module 3: Dispute Resolution**

**Module 4: Human Resources, Intellectual Property, Compliances, Policy**

**Module 5: Venture Capital, Securities Regulation, Corporate Governance**

## Minimum Eligibility

Candidates must be a Graduate in any discipline; In case of candidates enrolled in an integrated undergraduate course of 4/5 years Degree, they must be in the 4th or 5th year of the Degree course.

## Fees

Diploma Course Fees: INR 1,00,000/-

Individual Certificate Courses: INR 25,000/-

## How to Apply?

The candidates have to apply online by filling the application form.

Last Date to Apply 7th of August

## Application Form

<https://odl.nludelhi.ac.in/sites/odl.nludelhi.ac.in/courses/dbl.html>

The candidates have to pay the course fee at the time of filling the application form. The payment is to be made online and the receipt of the same has to be attached in the application form. Without the fee receipt the form will be considered incomplete and liable for rejection.

More information is available on the University website: [www.nludelhi.ac.in](http://www.nludelhi.ac.in).

**Last Date to Apply**  
**25th August 2024**

*For questions or clarifications, please contact: [ibt@nludelhi.ac.in](mailto:ibt@nludelhi.ac.in)*